HIGH COURT OF BOMBAY AT GOA

N O T I C E
(W.E.F. 11.11.2024)
(Partial Modification with effect from 07.12.2024)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event when Division Bench passes an order not to place any particular matter before a Bench of which one of the Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Remove from Board", etc. at the **High Court of Bombay at Goa**, the Hon'ble the Chief Justice has been pleased to approve the following **:**

1) The urgent mentioning and placing of matters pertaining to Division Bench will be allowed before the Division Bench comprising of the **available Hon'ble Judge of the Division Bench and the Hon'ble Shri. Justice Valmiki Menezes.**

2) The urgent mentioning and placing of matters, if any, pertaining to Single Bench presided over by the **Hon'ble Shri. Justice M. S. Karnik** and the **Hon'ble Ms. Justice Nivedita P. Mehta** will be allowed before the **Hon'ble Shri. Justice Valmiki Menezes.**

***3)** The urgent mentioning and placing of matters pertaining to Single Bench presided over by the **Hon'ble Shri. Justice Valmiki Menezes,** if any, will be allowed before the **Hon'ble Ms. Justice Nivedita Mehta** after the Division Bench work is over from **Monday to Thursday and** before Single Bench presided over by Her Ladyship on **Friday**.

NOTE

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

*** Indicates Partial Modification at Sr. No. 3**

By Order

High Court, Appellate Side,)
Bombay)
Date : 6th December 2024)

Sd/-
(H. M. Bhosale)
Registrar (Judl-I)